

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 22 OF 2017 &  
IA NOS. 694 AND 639 OF 2016**

**Dated: 23<sup>rd</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**M/s ACME Panipat Solar Power Pvt. Ltd. ...Appellant(s)**

**Vs.**

**Haryana Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Buddy A. Ranganadhan  
Mr. Anurag Sharma

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R.1  
Mr. G.Umapathy  
Mr. Aditya Singh for R.2

**ORDER**

Admit. Issue notice. Mr. Nishant Ahlawat takes notice on behalf of Respondent No.1 and Mr. G. Umapathy takes notice on behalf of Respondent No.2 and they seek four weeks time to file reply. They may file the same on or before 24.03.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 10.04.2017 after serving copy on the other side.

List the matter on **04.05.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**